

ANNEXURE - A

CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE PTA 1787/82 of 19  
10.8.1980 26.2.1985

Name of the parties Bijai Singh Rana

.....Applicant.

Versus.

Union of India and others Respondents

Part A

Description of documents

1 - General Index sheet	-	41 to 42
2 - order sheet	-	43 to 48
3 - Final order dt 29-01-90	-	
4 - Petitions with Annexure	-	49 to A18
5 - Affidavait	-	A19
6 - Power	-	A20
7 - Counter	-	A21 to A34
8 - Regarder not in file	-	
9 - Certificate copy	-	A35 to A37
10 -	-	
11 -	-	

CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for  
consignment to the record room (Decided) *checked*

Date : 28-07-11

Countersigned

*Signature* (Vd) 11  
Section officer/Court officer.

*Signature*  
Signature of the  
Dealing Assistant.

CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH

FORM OF INDEX

~~D.A./T.A./R.A./E.C.P./~~ No. 1757-1987

B. S. Kama Vs. U. O. I.

W.D 2621/85

PART - I

1.	Index Papers	:- <del>1-2</del> 1-3
2.	Order Sheet	:- <del>4-18</del>
3.	Any other orders	:- <del>Nil</del>
4.	Judgement	:- <del>10</del> D.F.D on 29-1-90
5.	S.L.P.	:- <del>Nil</del>

2/1/89  
D.Y. Registrat

Supervising Officer  
(K. K. K. R.)

Dealing Clerk  
(A. K. R.)

Note :- If any original document is on record - Details.

Nil

3/2/89  
Dealing Clerk  
(A. K. R.)

V.K. Mishra

CIVIL

SIDE

CRIMINAL

## GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case..... W.P. 2621..... 85

Name of parties..... Rajas Smt. Rani..... vs. Union of India

Date of institution..... 31-5-85/ 3-6-85.....

Date of decision.....

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
					Rs. P.			
1.		W.P. 2621 Annex and affidavit	24.		102.00			
2.		Rowan	1.		5.00			
3.		Case 6821(A) 0/85 Party	1.		5.00			
4.		Case 11157(W) 0/85 for Vacancy & S.H.Q. Act.	15		7.00			
5.		Delta 30-9-85	1-		-			
6.		Inspection app.	1-		-			
7.		order sheet	1-		-			
8.		Bench Copy	1-		-			

I have this

day of

198

examined

I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all order have been carried out, and that the record is complete and in order up to the date of the certificate

Date.....

Munsarim

Clerk

2

CENTRAL ADMINISTRATIVE TRIBUNAL  
Circuit Bench, Lucknow  
Opp. Residency, Gandhi Bhawan, Lucknow  
\*\*\*\*\*

INDEX SHEET

CAUSE TITLE TA 757/87 of 1987 R

NAME OF THE PARTIES

Sh. B. S. Rana

Applicant

VERSUS

Union of India & Respondent

Part A, B & C

Sl. No.	Description of documents	PAGE
1	General Order	A1 to A2
2	Order Sheet with final order	A2 to A4
3	Petition Copy	A5 to A10
4	Amendments	A16 to A25
5	Affidavit	A26 to A27
6	Power	A28
7	Petition Copy (Extra) for (A.P.)	
8	Stay application	A29
9	Application for vacating stay	A30
10	Counter order	A31 to A44
11	Extra copy of C.A	
12	Order Sheet (H.C.)	
	(B)	
13	Petition Copy	B46 to B90
	C	
		C 91 to C98
	Extra Copy of Counter Affidavit	

(P)

7  
1  
A  
45

ORDER SHEET

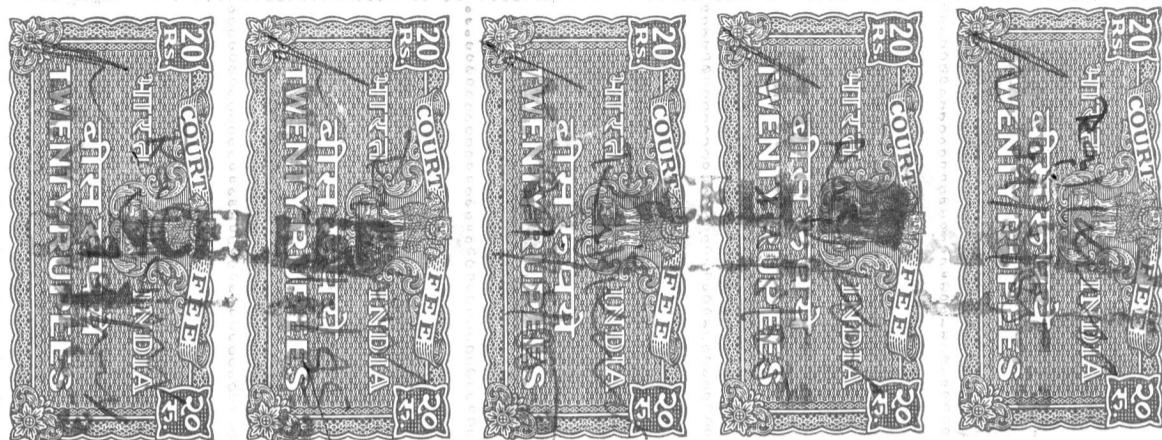
IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

W.P. No. 2621 of 1985

vs.

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1	2	3
31.5.85	Ha. B.Kumar J. Put-up on 3-6-85 sd/ B.Kum. 31.5.85	
3-6-85	Ha. B.Kumar J. List this Petition for admission in the week commencing July 29, 1985	
3-6-85	Cmtr. 6871 (W.D.S) Ha. B.Kumar J.	
	for order. See my order of date passed on the memo of writ Petition.	
	sd/ B.Kum. 3-6-85	

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1	2	3
29.7.85	Fixed with court. 6071(W) for adjm.	to Bench By ct fixed.
	Hokon 10.8.85	
2 885	Hon K.S.V.S Hon S.S.A.S 6.8.85	to Bench
20.9.85	CMA 11,157(W)-85 for stay motion. Hon S.E. Mathew, J. Hon G.B. Singh, J. List with previous papers. as early as possible S.E. Mathew S.E. Mathew 20.9.85	
9.10.85	Hon S.S.A. J Hon G.B. S.S S.A. 9.10.85	to Bench By ct



50/- (50/-  
25/- 25/-)

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD  
SITTING AT LUCKNOW.

Writ Petition No. 262 of 1985.

Received notices  
for opposite parties  
1 to 3.

Bhawan  
Add. Standing Counsel  
30.5.85

Bijai Singh Rana aged about 38 years,  
son of late Shri Pratap Singh Rana,  
A.C.I.O.-II, Subsidiary Intelligence  
Bureau, MHA, Government of India,  
67, Mall Avenue, Avas Ewan Vikas Colony,  
Lucknow.

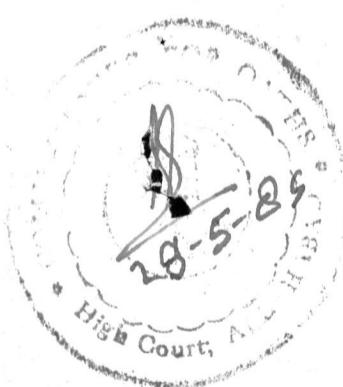
.... PETITIONER.

VERSUS

1. Union of India through The Secretary,  
Home, Government of India, New Delhi.

2. The Assistant Director,  
Subsidiary Intelligence Bureau,  
MHA, Government of India, Uttar Pradesh,  
— 110, MALL ROAD —  
Lucknow.

3. The Deputy Central Intelligence Officer,



Bhawan

6

33

**MEMO**

Depressed  
Fire adhesive Rivet  
for metal  
for electric for Court fee report  
which is not affected by lower  
temperature  
and  
the  
same  
is affected Court fee

Surf-Beach  
Last unjoined Annexes  
= 23.5.85  
District:未知  
Motor  
28.5.85  
80.85

Hari Brighash Kumar, I.

Put up on 3.6.1985

Bear

31.5.85

B  
37-5-85

Hon. B. Krimm, D

list this petition  
for admission to the  
week commencing  
on July 29, 1985.  
Counsel for the opposite

parties shall obtain  
instructions and if  
he so chooses, may  
file a Counter affidavit.  
In the meantime, namely,  
till ~~the~~ first  
week of August, 1985,  
the punishment order  
dated 23.5.85, a copy  
of which is contained  
in Annexure-4 to  
the petition, shall  
not be given effect  
to.

Barber

3-6-85

7

3

Hon. Brigish Kumar, I.

Put up along with writ petition

Brig  
31-5-85

Brig  
31-5-85

Hon. B. Kumar, 2

for orders, see  
any order of date  
passed on the memo  
of writ petition.

Brig

Brig 3-6-85



13-5-85  
315-85

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

Sitting at Lucknow.

C.M. An.No. 6871 (W) of 1985

in re:

Writ Petition No. 262 of 1985.

Bijai Singh Rana - - - - - Applicant-Petitioner.

Versus

Union of India and others - - - - - Opp. Parties.

APPLICATION FOR STAY

The applicant-petitioner most respectfully stated as under :-

That for the facts, reasons and circumstances as disclosed in the accompanying writ petition, the operation of the impugned order dated 23.5.1985 (Annexure No. 4) may kindly be stayed till the final disposal of the instant writ petition to meet the ends of justice.

Lucknow, dated

May , 1985.

( RAJ KUMAR )  
Advocate  
Counsel for the Petitioner.



In the Hon'ble High Court of Judicature at Allahabad,  
Lucknow Bench, Lucknow.

Civil Misc. An. No. 11157 (W) of 1985.

Union of India. ... ... ... Applicant.

In re  
Writ Petition No. 2621 of 1985.

Bijai Singh Rana. ... ... ... Petitioner.

Versus

Union of India and others. ... ... Opposite-Parties.

APPLICATION FOR VACATION OF THE EX-PARTE  
STAY ORDER DATED JUNE 3, 1985.

For the facts and reasons given in the accompanying counter-affidavit it is most respectfully prayed that this Hon'ble Court may be pleased to vacate the ex-parte stay order dated June 3, 1985 or may pass any other order/orders which this Hon'ble Court may deem fit and proper in the circumstances of the case.

*Chauhan*

Lucknow dated

*July 31, 1985.*

*(U.K. DHAON)*  
Additional Standing Counsel  
Central Government.

19-9-85

4/6



u9

Received copy

SK-Service Center

Clark

Feed shoe leg number

Advantage

2/8/85

To S.C. Martin Jr.  
Hon. L.B. Smith

List with previous  
papers as early as  
possible.

Aug 1  
20-9-85

Hon' Mr. Justice Kamleshwar Nath, V.C.  
 Hon' Mr. K. Obayya, A.M.

18/12/89 Shri V.K. Chaudhary counsel, appears on behalf of the respondents.  
 None appears for the petitioner.  
 Issue notice to the petitioner and his counsel as well by name.  
 List this case for admission on 29.1.90.

A.M.

V.C.

(sns)

Case has been sent to CAT, Allad a 20.1.90.  
 Case is not admitted  
 Counter has been filed  
 No R.A. filed

Notices were issued to CAT, Allad, etc. is all cases submitted for order

15/12

or  
 not discussed

29/1/90

of  
 Notices were issued on 8/1/90.

Notices of application have been return back with postal stamp left.  
 Submitted for admission

15/1/90

10

46

Hon. Justice K. Nath, V.C.  
Hon. K. J. Ramam, A.M.

The list has been revised. No one is present on behalf of the petitioner.

Notice was sent to the applicant by Registered post as per postal address given by him, but it has returned back with the postal record that the addressee had left. The notice issued to the learned counsel for the petitioner, Sri Raj Kumar, is presumed served.

In the circumstances this petition is dismissed for default of the petitioner.

K.M.

A.M.

M.

V.C.

29.1.90

M.

X 12 X 13

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,  
SITTING AT LUCKNOW.

Writ Petition No. of 1985.

Bijai Singh Rana - - - - - Petitioner.

Versus

Union of India and others - - - - - Opp. Parties.

ANNEXURE No. 1

Extract copy of Appointment order dated 15.10.1971

No. 1/TRG-GI/71(2)  
INTELLIGENCE BUREAU  
(Ministry of Home Affairs )  
Govt. of India.

New Delhi-1, the

15 OCT 1971

APPOINTMENT ORDER

  
The undersigned has appointed the following candidates as Assistant Central Intelligence Officers Grade-II(Genl) temporarily with effect from the dates indicated against their names on the terms and conditions mentioned in the offer of appointment issued to them.

2. They should see the Assistant Director (Adm) for taking oath of allegiance, if not already taken.

<u>S.No.</u>	<u>Name</u>	<u>Date of joining I.B.</u>
1 to 44.	x x x x x	
45.	Bijay Singh Rana	20.9.71 F.N.
46 to 51	x x x x x x x x	

To,  
Shri Bijay Singh Rana  
ACI Gr.II  
C/O Director, N.P.A. ABU  
Rawat(5.10.71).  
sd. Illegible  
( M.I.S.IYER)  
Assistant Director

/True extract copy /

13 14  
IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD  
SITTING AT LUCKNOW.

Writ Petition No. of 1985.

Bijay Singh Rana - - - - - Petitioner.

Versus

Union of India and others - - - - - Opp. Parties.

ANNEXURE NO. 2

Sir,

With reference to your Memo. NO.L-1/LS(ADM) /84-85-18-19 dated 12.3.85 regarding explanation for absence from 4.3.85 to 11.3.85, I am to submit as under.

1) That my presence at my village was essential at Holi due to the first festival after death of my brother's wife. I received a message of this effect on 2.3.85 after noon and left for my village ( not Jhansi as reported to you). In these circumstances I could not inform your good office.

2) It is requested that I may kindly be sanctioned 3 days C.L. on 4.3.85 8.3.85 and 11.3.85. I am sorry for the inconvinience caused to you and beg you exercise for the said irregularity.

  
Yours faithfully

sd.

12/3/85.

2.

3. He is informed that an enquiry will be held only in respect of those articles of charge as are not admitted. He should, therefore, specifically admit or deny each article of charge.

4. Shri B.S.Rana is further informed that if he does not submit his written statement of defence on or before the date specified in para 2 above, or does not appear in person before the enquiring officer / authority or otherwise fails or refused to comply with the provisions of Rule 14 of the CCS (CCA)Rules, 1965 or the orders/direction issued in pursuance of the said rule, the inquiring authority may hold the inquiry against him ex parte.

5. Attention of Shri B.S.Rana is invited to Rule 20 of the CCS(Conduct)Rules, 1964, under which no Government servant shall bring or attempt to bring any political or outside influence to bear upon any superior authority to further his interest in respect of matters pertaining to his service under the Government. If any representation is received on his behalf from another person in respect of any matter dealt with in these proceedings, it will be presumed that Shri B.S.Rana is aware of such a representation and that it has been made at his instance and action will be taken against him for violation of Rule 20 of the CCS (Conduct(Rules, 1964).

*B.S.Rana*

6. The receipt of the Memorandum may be acknowledged.

sd.  
( RENUKA MUTTOO)  
Assistant Director

Shri B S Rana,  
ACIO-II(G) C/O DCIO(LS/CI)  
Lucknow.

X C 14  
K5

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD  
SITTING AT LUCKNOW.

Writ Petition No. of 1985.

Bijai Singh Rana - - - - - Petitioner.

Versus

Union of India and others - - - - - Opp. Parties.

ANNEXURE No. 3

CONFIDENTIAL

No.3/PFL/EST/75(43)  
Subsidiary Intelligence Bureau,  
MHA, Govt. of India,  
Uttar Pradesh

Lucknow the 22 APR 1985.

MEMORANDUM

The undersigned proposes to hold an enquiry against Shri B. S. Rana ACIO -II(G) under rule 14 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965. The substance of the imputations of misconduct or misbehaviour in respect of which the inquiry is proposed to be held is set out in the enclosed statement of articles of charge (Annexure I). A statement of the imputations of misconduct or misbehaviour in support of each article of charge is enclosed (Annexure II). A list of documents by which, and a list of witnesses by whom, the articles of charge are proposed to be sustained are also enclosed (Annexure III).

*D. S. Rana*



2. Shri B. S. Rana is directed to submit within 10 days of the receipt of this memorandum a written statement of his defence and also to state whether he desires to be heard in person.

A/C

17

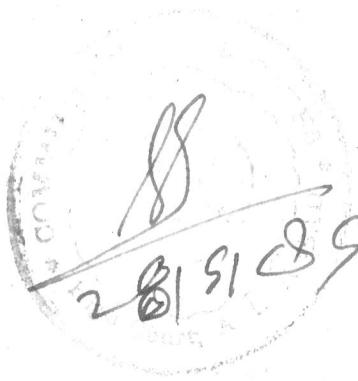
ANNEXURE -I

Statement of articles of charge framed against  
Shri B.B.S.Rana ,ACIO-II(G)

Article I

*BBS Rana*  
That the said Shri B.S.Rana left the station  
on 2.3.85 without any prior information and  
permission of the competent authority and remained  
absent unauthorisedly from 4.3.85 to 11.3.85.

-0-



21 19 18

ANNEXURE-II

Statement of imputation of misconduct or misbehaviour in support of the article of charge framed against Shri B. S. Rana ACIO-II(G).

That he left the station on 2.3.85 without any prior information and permission of the competent authority and remained absent unauthorisedly from 4.3.85 to 11.3.85. He has violated the Govt. instructions contained in CCS (Leave) Rules, 1972. He has also violated the instruction contained in IB Hqrs. Memo. No. 4/C-IV/84(29)-467 dated 7.2.85 circulated vide SIB Hqrs. Lucknow endorsement no. L-14/Adm/81(1) dated 16.2.84.

*B S Rana*

-0-

*BB 2815185*

8/2/18  
19

ANNEXURE - III

List of documents by which the articles of charge framed against Shri B.S.Rana are proposed to be sustained.

i) IB Hqrs. Memo. No. 4/CIV/84(29)-463 dated 7.2.85 circulated by SIB Hqrs. endorsement No.L-14/Admn/81(1) dated 16.2.84.

BS Rana  
ii) His explanation dated 12.3.85 addressed to DCIO CI/LS, Lucknow.

  
-0-

19  
X/23

16

In the Hon'ble High Court of Judicature at Allahabad,  
Sitting at Lucknow.

Y/20

Writ Petition No. of 1985.

Bijai Singh Rana - - - - - Petitioner.

Versus

Union of India and others - - - - - Opp. Parties.

ANNEXURE No. 54

CONFIDENTIAL

No.3/PFL/EST/75(43)  
Subsidiary Intelligence Bureau  
(Ministry of Home Affairs)  
Government of India  
Uttar Pradesh.

Lucknow, the 23 MAY 1985.

O R D E R

WHEREAS Shri B.S.Rana, ACIO-II(G) posted at the S.I.B.Hqrs.Lucknow was served a charge sheet contained vide our memo No.3/PFL/EST/75(43) dated 22.4.1985 under rule 14 of CCS (CCA)Rules, 1965 with the article of charge prior information and permission of the competent authority and remained absent unauthorisedly from 4.3.1985 to 11.3.1985.

WHEREAS Shri B.S.Rana in his written statement of Defence submitted on 1.5.1985 to the undersigned accepted and admitted the above mentioned article of charge.

AND WHEREAS on careful consideration of the written statement of defence submitted by Shri Rana and after taking into account the evidence available on record

•2.

24/9/20

the undersigned as disciplinary authority now, THEREFORE orders that the pay of Shri B.S.Rana is reduced by two stages from Rs.600/- to Rs.560/- in the time scale of pay of Rs. 425-15-530-EB-15-560-20-600 for a period of one year with effect from the date of issue of this order. It is further decided that Shri B.S.Rana will not earn increment of pay during the period of reduction and that on the expiry of the period of one year, the reduction will not have the affect of postponing his future increments of pay.

sd.  
23/5  
(RENUKA MUTTOO)  
Assistant Director.

To

Shri B.S.Rana  
ACIO-II(G)  
C/O S.I.O.(CI/LS), Lucknow.

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD  
SITTING AT LUCKNOW.

Writ Petition No. of 1985.

Bijai Singh Rana - - - - - Petitioner.

Versus

Union of India and others - - - - - Opp. Parties.

ANNEXURE NO. 5

To,

The Assistant Director (A)  
S.I.B. (UP), Lucknow..

(Through proper channel)

R/Madam.

With referece to your memo no. 3/PFL/EST/75(43)  
dated 22.4.85 I wish to state as under :-

1. I accept and admit the charge under reference, I had already narrated the circumstances in my explanation and 12.3.85 which forced me to commit this irregularity.
2. It is first time in my service tenure when this irregularity had been committed by me. I request you to consider this fact before awarding any penalty.

*BSR and*  
Thanking you in anticipation.

Yours faithfully,

sd.

1/5/85

( B. S. RANA )  
ACIO-II/CI  
Lucknow.

*Surendra Saxena*  
Advocate with Commissioner  
High Court Allahabad  
No. 256 Date 10.5.85



In the Hon'ble High Court of Judicature at Allahabad,  
Sitting at Lucknow.

Writ Petition No. of 1985.

Bijai Singh Rana - - - - - Petitioner.

Versus

Union of India and others - - - - - Opp. Parties.

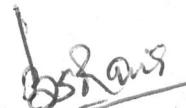
AFFIDAVIT

I, Bijai Singh Rana, aged about 38 years, son of late Shri Pratap Singh Rana, A.C.I.O.-II, Subsidiary Intelligence Bureau, MHA, Government of India, 67, Mall Avenue, Avas Eram Vikas Colony, Lucknow, the deponent, do hereby solemnly affirm and state on oath as under :-

1. That the deponent is petitioner himself in the above-noted case and as such he is fully conversant with the facts as stated hereinbelow.

2. That the contents of paras 1, 4 to 14, 18 and 22 of the accompanying writ petition are true to my personal knowledge, those of paras 2, 3, 15, 19, 24, 25, 26, 27 are believed by the deponent to be true and paragraphs 16, 17, 20, 21, 23 & 27 are based on legal advice and record. No part of it is false and nothing material has been concealed, so help me God.

3. That Annexure Nos. I to V are the true copies of their respective originals.

  
Deponent



23

✓/27

•2.

1  
24

Verification

I the above named deponent do hereby verify that the contents of paras 1,2 and 3 of this affidavit are true to my personal knowledge. No part of it is false and nothing material has been concealed, so help me God.

Lucknow, dated

*B.S. Gang*  
Deponent

May 28, 1985.

I identify the deponent who has signed before me.

*Neh*  
Advocate

Solemnly affirmed before me on 28/5/85 at 6.05 am / pm by the deponent who is identified by Sri Raj Kumar, Advocate, High Court, Lucknow Bench, Lucknow.

I have fully satisfied myself by examining the deponent that he has understood the contents of this affidavit which has been read over and explained to him by me.

*S. Ganguly*  
OATH COMMISSIONER.

*Suresh Saxena*  
Advocate Oath Commissioner  
High Court Allahabad  
No. O.O. 266 Date 28/5/85



ब अदालत श्रीमान्

[ वादी ] अपीलान्ट

श्री-

प्रतिवादी [ रेस्पाडेन्ट ]

In the High Court of  
Judicature At Allahabad, sitting at Lucknow

महोदय



W. P. No.

9/1985

वादी (अपीलान्ट)

Byai Singh Rana

बनाम

Union of India & Others

सन्

पेशी की ता०

१६ ई०

नं० मुकद्दमा

प्रतिवादी (रेस्पाडेन्ट)

अपर लिखे मुकद्दमा में अपनी ओर से श्री

राजा मा०

वकील

१७-१८ अड्डोबाद रोड लैन०१३०

महोदय

एडवोकेट

को अपना वकील नियुक्त करके प्रतिज्ञा ( इकरार ) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जबाब देही व प्रश्नोंतर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावे और रूपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करें मुकद्दमा उठावें या कोई रूपया जमा करें या हारी विपक्षी ( फरीकसानी ) का दाखिल किया हुआ रूपया अपने या हमारे हस्ताक्षर युक्त ( दस्तखती ) रसीद से लेवे या पंच नियुक्त करें—वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अगर मुकद्दमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे ।

हस्ताक्षर

साक्षी ( गवाह )

साक्षी ( गवाह )

दिनांक

महीना

सन् १६

ई०

स्वीकृत

A/21  
V  
P/31

In the Hon'ble High Court of Judicature at Allahabad  
Lucknow Bench, Lucknow.

\*\*\*\*\*

Writ Petition No. 2621 of 1985.



Bijai Singh Rana . . . Petitioner.

Versus

Union of India and others . . . Respondents.

Counter Affidavit on behalf of Respondents.

I, Mrs. Renuka Muttoo, aged about 35 years, w/o. Shri S.K. Muttoo, Assistant Director In-Charge of Establishment at the Hqrs of SIB, Lucknow do hereby solemnly affirm and state on oath as under:-

1. That the deponent is opposite party No. 2, in the instant writ petition and is fully acquainted with the facts of the case. The contents of the Writ Petition have been read over and its para-wise reply is as follows:-
2. That the contents of para one of the writ petition are not disputed.
3. That the contents of para 2 of the writ petition as stated are denied. It is further submitted that "Appointing Authority" has been defined in rule

....contd..2



2(a)(ii) of the CCS(CCA) Rules, 1965 as "The authority empowered to make appointments to the post which the Government servant for the time being holds." The petitioner is holding a Group-C (formerly called Class-III) post at the Hqrs of the Subsidiary Intelligence Bureau, Lucknow. For this post, Assistant Director/Jt. Assistant Director/Central Intelligence Officer (Establishment) at SIB Hqrs. is the appointing authority as per entry in column 2 of Part-II of the Schedule attached to the Govt. of India, MHA Notification dated 16.3.72 (S.R.O.1137) - Annexure-C-1. The deponent, being A.D. In-charge of Estt. at SIB Hqrs at Lucknow is, therefore, the competent/authority of <sup>appointing</sup> Assistant Central Intelligence Officer (Grade-II).

4. That the contents of para 3 of the Writ Petition as stated are denied. It is further submitted that the deponent is authorised to appoint an Assistant Central Intelligence Officer (Grade-II).

5. That the contents of para 4 of the Writ Petition need no comments.

6. That with respect to contents of para 5 of the Writ Petition, it is stated that the petitioner was called by the respondent No.3 in the Control Room on 2.3.85 for the purposes of duties in view of the general elections and he was freed in the afternoon, on the same day much before 4 P.M.

7. That the contents of para 6 of the Writ Petition as stated are denied. The contention that the petitioner tried to contact the respondent No.3 on 3.3.85 is false. The respondent No.3 was continuously available on phone on 3.3.85.



8. That the contents of para 7 of the Writ Petition as stated are denied. It is further stated that the Govt. servants are required to take prior permission before leaving the Station and it is also obligatory that their leave must be sanctioned before they actually proceed on leave.

9. That the contents of para 8 of the Writ Petition are not disputed. The explanation regarding unauthorised absence was submitted by the Petitioner in writing on March 12, 1985 which was forwarded to the Assistant Director, Lucknow for necessary action.

10. That the contents of para 9 of the Writ Petition as stated are denied. The petitioner remained absent from March 4, 1985 to March 11, 1985 with working days on 4th, 6th, 8th and 11th of March, 1985. It is relevant to mention here that during that period all leave was banned due to General Elections and a Circular to this effect was issued by the Hqrs. Unit, Delhi. The departmental circular was received on Feb. 18, 1985 in the office of the respondent No. 3 and the same was circulated among the staff on the same day i.e. Feb. 18, 1985 and the petitioner was aware of this circular. The petitioner is a senior official with 13 years of service, and his contention that he was unaware of the circular, which was a matter of common knowledge, is not acceptable.

11. That the contents of para 10 of the Writ Petition are not disputed.

12. That with regard to para 11 of the Writ Petition it is stated that the charge-sheet under Rule 14 of Central Civil Services (Classification, Control and Appeal) Rules, 1965 was served on the



*Shanthoo*

petitioner vide Order No. 3/PFL/EST/75(43) dt. April 22, 1985 on the ground that the petitioner left the Station on March 2, 1985 without prior permission and prior information of the Competent Authority. The petitioner remained absent unauthorised from March 4, 1985 to March 11, 1985.

13. That the contents of para 12 of the Writ Petition as stated are denied. The petitioner had never met the deponent in connection with the departmental proceedings under reference. The petitioner's contentions are false and baseless.

14. That with regard to para 13 of the Writ Petition, it is stated that the petitioner accepted and admitted the charge-sheet served on him vide his written statement of defence submitted on May 1, 1985 (Annexure No.5 of the Writ Petition).

15. That the averments in para 14 of the Writ Petition as stated are not denied.

16. That the contents of para 15 of the Writ Petition need no comments.

17. That the contents of para 16 of the Writ Petition are denied. According to Central Civil Services (Classification, Control and Appeal) Rules, 1965 and Central Civil Services (Conduct) Rules, 1964, action can be taken against Govt. servants for unauthorised absence. In the present case, the Petitioner absented from duty without prior permission and without intimation, despite the fact that a departmental Circular was received on Feb. 18, 1985 and the same was circulated among the staff on the same day, banning leave of all kinds, due to General



Santoo

✓  
6/35

Elections. The petitioner was fully aware that a ban was in force on leave of all kind. Despite this knowledge, the petitioner left the Station, Lucknow, without prior permission which is a serious offence meriting a major penalty.

18. That the first part of para 17 of the Writ Petition is not relevant in this case. As regards consideration of the grounds for availing leave without permission, it may be mentioned that the grounds given by the petitioner were duly considered but not found adequate to justify the unauthorised absence.

19. That the contents of para 18 of the Writ petition as stated are denied. The Departmental Circular was received on Feb. 18, 1985 in the office of the respondent No.3 which was duly circulated as per normal office procedure. The petitioner's claim that he was not aware of the circular, which was a matter of common knowledge, is unacceptable.

20. That except Annexure No.5 the averments of the petitioner in para 19 of the Writ Petition are denied. The petitioner has accepted and admitted the charges levelled against him (Annexure No.5) therefore the question of holding further proceedings did not arise. It was clearly stated in para 3 of the charge-sheet contained vide Memo No.3/PFL/EST/75(43), dated April 22, 1985 that the enquiry will be held only in respect of those articles of charge as are not admitted in a statement of defence to the disciplinary authority vide his application dt. May 1, 1985. On consideration of the written statement of defence as also the evidence adduced before it, a penalty under Central Civil



*Shanthoo*

✓✓  
✓✓  
✓✓

Services (Classification, Control and Appeal) Rules, 1965 as per procedure laid down in Rule 15, was imposed on the petitioner.

21. That the contents of para 20 of the Writ Petition are denied. The petitioner having admitted the charge, the disciplinary authority was entitled to impose any of the penalties specified in Rule 11 of Central Civil Services (Classification, Control and Appeal) Rules, 1965, without holding further enquiry as provided in Rule 14 (5)(a) and Rule 15 of Central Civil Services (Classification, Control and Appeal) Rules, 1965.

22. That the contents of para 21 of the Writ Petition are denied. As per sub-rule (4) of Rule 15 of Central Civil Services (Classification, Control and Appeal) Rules, 1965, it is not necessary to give the Govt. servant any show cause notice in respect of the penalty proposed to be imposed on him.

23. That the contents of para 22 of the Writ Petition are admitted. No show-cause notice was required to be issued by the disciplinary authority before imposing the penalty.

24. That the contents of para 23 of the Writ Petition as stated are denied. The Assistant Director In-Charge of Establishment at the Hqrs of Subsidiary Intelligence Bureau, Lucknow is appointing authority and also the disciplinary authority in respect of the Group-C (Class-III) employees under the administrative control of Subsidiary Intelligence Bureau Hqrs., Lucknow, as per entries in columns 2, 3, and 4 of the Part-II of the Schedule attached to Govt. of India (MHA) Notification dt. 16.3.72 (S.R.O.1137) (Annexure-I).



*Smritto*

25. That the contents of para 24 of the Writ Petition as stated need no comments.

26. That the contents of para 25 of the Writ Petition as stated are denied. It is further submitted that the Writ Petition is not maintainable as the petitioner has exhausted the departmental remedy and therefore the interim order passed by this Hon'ble High Court deserves to be vacated. The case of the petitioner regarding promotion will be considered at the Intelligence Bureau Hqrs and will be placed before Departmental Promotion Committee for consideration as and when the Departmental Promotion Committee meets.

27. That the contents of para 26 of the Writ Petition need no comments.

28. That the grounds taken in the Writ Petition are untenable. The Writ Petition has no merits and is liable to be dismissed with costs.

Lucknow, Dated  
July 31, 1985.

*John H. Santos*  
Deponent.

I, the above-named deponent do hereby verify that the contents of paras 1 to 25 and 27 of this counter-affidavit are true to my own knowledge and the contents of paras 26 and 28 of this counter-affidavit are believed by me to be true on the legal advice tendered and no part of it is false and nothing material has been concealed, so help me God. - *(Signature)*

Lucknow, Dated  
July 31, 1985.

Smith  
Deponent.

I identify the deponent who has signed  
in my presence.

*Dhaon*

(U.K. DHAON)  
Additional Standing Counsel,  
Central Government.



Solemnly affirmed before me on 31-7-85  
at 4:10 a.m./p.m. by Mrs. Renuka Muttoo,  
the deponent who is identified by  
Sri U.K. Dhaon, Additional Standing  
Counsel, Central Government.

I have satisfied myself by examining  
the deponent that she understands the  
contents of this counter-affidavit  
which has been read out, and explained by me.

*Muttoo*

*One ms Adv.*  
OATH COMMISSIONER  
Allahabad High Court  
Lucknow Bench  
No. 94273  
Date 31-7-85

1/29  
8/29 5/10

In the Hon'ble High Court of Judicature at Allahabad,  
Lucknow Bench, Lucknow.

COUNTER-AFFIDAVIT

In re

Writ Petition No. 2621 of 1985.

Bijai Singh Rana. .... ... ... Petitioner.

Versus

Union of India and others. ... ... Opposite-Parties.

ANNEXURE No. C-I.



Annex: C-1

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
GATE NO. 1, NEW DELHI

New Delhi-1 the 16th March 72

NOTIFICATION

S.H.O. 1137 In exercise of the powers conferred by sub-rule (2) of rule 9, clause (b) of sub-rule (2) of rule 12 and sub-rule (1) of rule 24 of the Central Civil Service (Classification, Control and Appeal) Rules, 1965 and in supersession of the notification of the Government of India in the Ministry of Home Affairs, No. 520.623, dated 23.2.57 in so far as it relates to the posts specified in the schedules given hereunder, the President hereby directs that -

- 1) In respect of the posts in the General Central Service, Class II, specified in column 1 of the Part I of the schedule to this order, the authority specified in column 2 shall be the appointing authority and the authority specified in column 3 shall be the disciplinary authority in regard to the penalties specified in column 4;
- 2) In respect of the posts in the General Central Service Class III and the General Central Service Class IV, specified in column 1 of parts II & III of the said Schedule, the authority specified in column 2 shall be the appointing authority and the authority specified in columns 3 and 5 shall be disciplinary authority and appellate authority respectively in regard to penalties specified in column 4;

*J. M. H.*

U.C. 449  
31/7/72

THE SCHEDULE  
PART I

GENERAL CENTRAL SERVICE, CLASS II

Appointing authority

Authority competent to impose penalties and penalties which it may impose (with reference to item numbers in rule 11)

Penalties

1. Appointment of post

2. Authority

3. Penalties

4. Authority

Ministry of Home Affairs  
Intelligence Bureau

Section Officers' Grade  
Intelligence Bureau

President,  
Director, Intelligence  
Bureau

vide noti-  
fication  
No. 14/30)

(6) -Pers  
(1) dated  
23.4.73.

All  
(i) to (iv)

President,  
Director, Intelligence  
Bureau

All

1. DIB

2. JD(Asst) HQrs

3. Commdt

(CIS)

(in respect of  
staff of CIS)

1. DIB

2. (i) to (iv)

3. (i) to (iv)

4. (i) to (iv)

5. (i) to (iv)

6. (i) to (iv)

7. (i) to (iv)

8. (i) to (iv)

9. (i) to (iv)

10. (i) to (iv)

11. (i) to (iv)

12. (i) to (iv)

13. (i) to (iv)

14. (i) to (iv)

15. (i) to (iv)

16. (i) to (iv)

17. (i) to (iv)

18. (i) to (iv)

19. (i) to (iv)

20. (i) to (iv)

21. (i) to (iv)

22. (i) to (iv)

23. (i) to (iv)

24. (i) to (iv)

25. (i) to (iv)

26. (i) to (iv)

27. (i) to (iv)

28. (i) to (iv)

29. (i) to (iv)

30. (i) to (iv)

31. (i) to (iv)

32. (i) to (iv)

33. (i) to (iv)

34. (i) to (iv)

35. (i) to (iv)

36. (i) to (iv)

37. (i) to (iv)

38. (i) to (iv)

39. (i) to (iv)

40. (i) to (iv)

41. (i) to (iv)

42. (i) to (iv)

43. (i) to (iv)

44. (i) to (iv)

45. (i) to (iv)

46. (i) to (iv)

47. (i) to (iv)

48. (i) to (iv)

49. (i) to (iv)

50. (i) to (iv)

51. (i) to (iv)

52. (i) to (iv)

53. (i) to (iv)

54. (i) to (iv)

55. (i) to (iv)

56. (i) to (iv)

57. (i) to (iv)

58. (i) to (iv)

59. (i) to (iv)

60. (i) to (iv)

61. (i) to (iv)

62. (i) to (iv)

63. (i) to (iv)

64. (i) to (iv)

65. (i) to (iv)

66. (i) to (iv)

67. (i) to (iv)

68. (i) to (iv)

69. (i) to (iv)

70. (i) to (iv)

71. (i) to (iv)

72. (i) to (iv)

73. (i) to (iv)

74. (i) to (iv)

75. (i) to (iv)

76. (i) to (iv)

77. (i) to (iv)

78. (i) to (iv)

79. (i) to (iv)

80. (i) to (iv)

81. (i) to (iv)

82. (i) to (iv)

83. (i) to (iv)

84. (i) to (iv)

85. (i) to (iv)

86. (i) to (iv)

87. (i) to (iv)

88. (i) to (iv)

89. (i) to (iv)

90. (i) to (iv)

91. (i) to (iv)

92. (i) to (iv)

93. (i) to (iv)

94. (i) to (iv)

95. (i) to (iv)

96. (i) to (iv)

97. (i) to (iv)

98. (i) to (iv)

99. (i) to (iv)

100. (i) to (iv)

101. (i) to (iv)

102. (i) to (iv)

103. (i) to (iv)

104. (i) to (iv)

105. (i) to (iv)

106. (i) to (iv)

107. (i) to (iv)

108. (i) to (iv)

109. (i) to (iv)

110. (i) to (iv)

111. (i) to (iv)

112. (i) to (iv)

113. (i) to (iv)

114. (i) to (iv)

115. (i) to (iv)

116. (i) to (iv)

117. (i) to (iv)

118. (i) to (iv)

119. (i) to (iv)

120. (i) to (iv)

121. (i) to (iv)

122. (i) to (iv)

123. (i) to (iv)

124. (i) to (iv)

125. (i) to (iv)

126. (i) to (iv)

127. (i) to (iv)

128. (i) to (iv)

129. (i) to (iv)

130. (i) to (iv)

131. (i) to (iv)

132. (i) to (iv)

133. (i) to (iv)

134. (i) to (iv)

135. (i) to (iv)

136. (i) to (iv)

137. (i) to (iv)

138. (i) to (iv)

139. (i) to (iv)

140. (i) to (iv)

141. (i) to (iv)

142. (i) to (iv)

143. (i) to (iv)

144. (i) to (iv)

145. (i) to (iv)

146. (i) to (iv)

147. (i) to (iv)

148. (i) to (iv)

149. (i) to (iv)

150. (i) to (iv)

151. (i) to (iv)

152. (i) to (iv)

153. (i) to (iv)

154. (i) to (iv)

155. (i) to (iv)

156. (i) to (iv)

157. (i) to (iv)

158. (i) to (iv)

159. (i) to (iv)

160. (i) to (iv)

161. (i) to (iv)

162. (i) to (iv)

163. (i) to (iv)

164. (i) to (iv)

165. (i) to (iv)

166. (i) to (iv)

167. (i) to (iv)

168. (i) to (iv)

169. (i) to (iv)

170. (i) to (iv)

171. (i) to (iv)

172. (i) to (iv)

173. (i) to (iv)

174. (i) to (iv)

175. (i) to (iv)

176. (i) to (iv)

177. (i) to (iv)

178. (i) to (iv)

179. (i) to (iv)

180. (i) to (iv)

181. (i) to (iv)

182. (i) to (iv)

183. (i) to (iv)

184. (i) to (iv)

185. (i) to (iv)

186. (i) to (iv)

187. (i) to (iv)

188. (i) to (iv)

189. (i) to (iv)

190. (i) to (iv)

191. (i) to (iv)

192. (i) to (iv)

193. (i) to (iv)

194. (i) to (iv)

195. (i) to (iv)

196. (i) to (iv)

197. (i) to (iv)

198. (i) to (iv)

199. (i) to (iv)

200. (i) to (iv)

201. (i) to (iv)

202. (i) to (iv)

203. (i) to (iv)

204. (i) to (iv)

205. (i) to (iv)

206. (i) to (iv)

207. (i) to (iv)

208. (i) to (iv)

209. (i) to (iv)

210. (i) to (iv)

211. (i) to (iv)

212. (i) to (iv)

213. (i) to (iv)

214. (i) to (iv)

215. (i) to (iv)

216. (i) to (iv)

217. (i) to (iv)

218. (i) to (iv)

219. (i) to (iv)

220. (i) to (iv)

221. (i) to (iv)

222. (i) to (iv)

223. (i) to (iv)

224. (i) to (iv)

225. (i) to (iv)

226. (i) to (iv)

227. (i) to (iv)

228. (i) to (iv)

229. (i) to (iv)

**PART II**  
**GENERAL CENTRAL SERVICES CLS. III**

Appointing authority of post

Authority to impose penalties and penalties which it may impose (with reference to item no. in rule 11)

Penal Authority

Penal ties

**MINISTRY OF HOME AFFAIRS**  
**INTELLIGENCE BUREAU**

All posts at Headquarters and all offices under Intelligence Bureau, other than those specified below.

Office of Assistant Director/Jt Assistant Director, Shivpuri.

All posts.

Central Intelligence Officers. Organisation other than those placed under the SIB.

Not posted.

Assistant Director/  
 Central Intelligence Officer/Joint  
 Assistant Director  
 (Establishment)

All

Deputy Director/  
 Jt. Deputy Director  
 (Establishment)

Assistant Director/  
 Joint Assistant  
 Director,  
 Shivpuri.

All

Deputy Director/  
 Joint Deputy  
 Director  
 (Establishment)

Central Intelligence Officer

All

Deputy Director/  
 Joint Deputy  
 Director  
 (Establishment)

cont... 3...



Not posted.

1 2 3 4 5

✓ All posts  
Subsidiary Intelligence Bureau, Dehong

✓ All posts  
Assistant Director/  
Joint Assistant Director/Central  
Director/Central Intelligence Officer  
(Establishment)

Deputy Director/  
Joint Deputy Director, Subsidiary  
Intelligence Bureau.

✓ All posts  
Office of Assistant Central Intelligence  
Director/Joint Director/Joint  
Intelligence Officer/Kohima  
Assistant Director.

✓ All posts  
Assistant Director/  
Central Intelligence  
Officer/Joint  
Assistant Director.

✓ All posts  
Assistant Director/  
Central Intelligence  
Officer/Joint  
Assistant Director.

✓ All posts  
Head Quarters and the  
Office of the Deputy  
Director/Joint  
Director, Kohima  
Deputy Director, Shillong

✓ All posts  
Assistant Director/  
Joint Assistant Director/Central  
Intelligence Officer  
(Establishment)

✓ All posts  
Assistant Director/  
Joint Assistant Director/Central  
Intelligence Officer

✓ All posts  
Office of Assistant Central Intelligence  
Director/Joint Director/Joint  
Intelligence Officer under DD/Jt.  
General Officer, Kohima  
Deputy Director, Kohima

✓ All posts  
Assistant Director/  
Joint Assistant Director/Central  
Intelligence Officer

✓ All posts  
Deputy Director, Kohima



Office of Assistant  
Director/CIO/J.D under  
J.DP Trivendrum.

All posts.

Central Forensic Science  
Laboratory

All posts.

Central Detective  
Training School.

All posts

Central Finger Print  
Bureau,

All posts

Government Examiner  
of Questioned  
Documents, Simla.

All posts.

Assistant Director/  
Joint Assistant  
Director/Central  
Intelligence  
Officer.

All posts.

Director, Central  
Forensic Science  
Laboratory.

Principal, Central  
Detective Training  
School.

Director, Central  
Finger Print Bureau.

Government Examiner  
of Questioned  
Documents Simla.

Office of Assistant  
Director/CIO/J.D under  
J.DP Trivendrum.

All posts.

Director, Central  
Forensic Science  
Laboratory.

Principal, Central  
Detective Training  
School.

Director, Central  
Finger Print Bureau.

Government Examiner  
of Questioned  
Documents Simla.

Joint Deputy Director  
Trivendrum, in his  
absence Deputy  
Director Subsidiary  
Intelligence  
Bureau, Madras.

All posts.

Commandant  
Central Forensic  
Institutes.

Commandant  
Central Forensic  
Institutes.

Commandant  
Central Forensic  
Institutes.

Deputy Director/  
Jt. Deputy Director  
Subsidiary  
Intelligence  
Bureau.

contd...5...

31/7/05  
S. M. H.

Government Examiner of  
Questioned documents  
Calcutta.

All posts

Government Examiner of  
Questioned documents,  
Hyderabad.

All posts

Government Examiner of  
Questioned documents,  
Hyderabad.

Commandant, Central  
Forensic Institute,  
Calcutta.

All

Commandant,  
Central Forensic  
Institute,  
Calcutta.

All

Commandant,  
Central Forensic  
Institute,  
Calcutta.

11. SOLOM

12. SOLOM

13. SOLOM  
14. SOLOM

Description of post  
Appointing  
authority

Authority competent to impose  
penalties and penalties  
which it may impose with  
reference to their nos. in rule  
11) of  
penal  
ties

MINISTER OF HOME AFFAIRS, INTELLIGENCE BUREAU:

All posts at headquarters Assistant Director/  
and all offices under Jt. Assistant Director/  
Intelligence Bureau, Director/ Administrative Officer/  
other than those specified Officer (Establish-  
ment)

Assistant Director/  
Jt. Assistant Director/  
Administrative Officer/  
Officer (Establish-  
ment)

Deputy Director/  
Jt. Director/  
Director (Establish-  
ment)

Shukla

31/8

Office of the **Asstt  
Director/Jt Assistant  
Director, Jhivpuri**

221 20555

### SUB-APPENDIX B: SLIDES

## HOCCQUARTERS

477 Poets

Assistant Director/  
Joint Assistant  
Director/Central In-  
telligence Office/  
Administrative Office  
(Establishment).

(ii) Central Intelligence Office/Joint  
Assistants Director/  
Assistant Director

Assistant Director /  
Central Intelligence  
Office/Joint Asistant  
Director.

Assistant Director /  
Jt. Assistant Director /  
Central Intelligence  
Office, Administra-  
tive Officer (Jstt.)

Assistant Director/  
Central Intelligence  
Office/Joint Assess  
Director

assistant Director /  
Joint Assistant  
Director,  
Shivamogga  
Jt. Deputy  
Insector  
(Establish-  
ment)

2211 20565

## SUB-APPENDIX B: SLIDES

Assistant Director/  
Joint Assistant  
Director/Central In-  
telligence Office/  
Administrative Office  
(Establishment).

ctor  
subsidia  
ry In-  
telLi-  
gence  
Bureau

Central Intelligence  
Officer.

Central Intelligence Officer

DY Director  
Dy Director  
Dy Director  
(estt.)

U/M

-7-

2

3

4

5

Office of the DD/Jt.  
Deputy Director, Mohra  
under Deputy Director,  
Sustaining Intelligence  
Bureau, Shimla,  
Shillong, Sikkim.

Assistant Director/  
Joint Assistant  
Director/Central  
Intelligence Officer,  
(Establishment)

Assistant Director/  
Joint Assistant  
Director/Central  
Intelligence Officer,  
(Establishment)

Assistant Director/  
Joint Assistant  
Director/Central  
Intelligence Officer,  
(Establishment)

All posts.

Office of Assistant  
Director/Jt. Assistant  
Director/General  
Intelligence Officer  
under DD/Jt.  
Director,  
Katra.

Assistant Director/Jt. Assistant Director/  
Joint Assistant Director/Central  
Intelligence Officer,  
Intelligence Officer.

Assistant Director/Jt. Assistant Director/  
Joint Assistant Director/Central  
Intelligence Officer.

Assistant Director/Jt. Assistant Director/  
Joint Assistant Director/Central  
Intelligence Officer.

CENTRAL FORENSIC SCIENCE LABORATORY

All posts.

Director, Central  
Forensic Science  
Laboratory.

Director, Central  
Forensic Science  
Laboratory.

All posts.

Deputy Director  
Central  
Forensic Science  
Institutes

contd... 3...



Shimla

23

11

10

3

16

卷之三

CENTRAL DIRECTIVE TREATMENT 521,000

四〇〇

Principals, Central  
Detective Training  
School.

## Principals, Central Detective Training School.

CHURCH OF THE HOLY TRINITY

ALL POSSIBILITIES

## Voluntary Section Forensic Institutes.

DISC 202, Central  
Finance Print Bureau

GOVERNMENT BY ELECTORATE.

Government Examiner of  
Questioned Documents,  
Sinaloa.

2.5.2. *Private Direction* (Stellungnahme)

## DEVELOPMENTAL PERSPECTIVE OF GENOTYPE

Document Calcutta

Comitato, Centro  
Per la Musica Italiana  
e Straniera.

All posts in Government Examiner of Questioned Documents, Calcutta.

## Government of India of Questioned Documents Central Bureau of Investigation

THE  
15  
3171175  
acc 40  
13

CONTINUOUS 940

June 10

5

四六

Government of India  
Ministry of Home  
Affairs  
Lokayan  
Document  
Series, Volume  
1.

Government Examiner  
of Questioned  
Documents, Hyderabad.

Government Examiner  
of Questioned  
Documents,  
Hyderabad.

(14/30(3)/63(1)-Per-3-I)

22/—  
(G. S. General)  
Deputy Secretary to the Govt of  
India

Copy to:

Director, Intelligence Bureau, New Delhi (2 copies)  
C. Cashier Sect., Deptt. of Personnel (Estt(A))  
P. Pers I Section, Min. of Home Affairs

affairs.  
S. W. Adams  
Other Commissioner  
At.

V-1715/32

91273  
31-7-88



3-17/05

02104  
11/10/85

A  
6  
C  
10/10/85

## Application for Inspection



To,  
The Deputy Registrar,  
High Court of Judicature at Allahabad  
( Lucknow Bench ) Lucknow.

Please allow inspection of the papers passed below. The application is urgent/ordinary. The applicant is not a party to the case,

Full Description of the case	Whether case pending or decided	Full particulars papers of which Inspection is required	Name of person who will inspect record	If applicant is not a party reason for Inspection	Office report and order
W. N. No. 2621 of 1985 Bijai Singh Rana Union of India and others	Lending	With Petition High Court	Sri V. N. Dhaon Advocate	Through Counsel	Office Report Order for Inspection R. C. D. All and Date 11/10/85

Date 1-10-85

Signature of applicant or his Advocate

Inspection commenced at on

198

Inspection concluded at

Inspected.

Inspection fee paid by the applicant

Share  
Add. Ad. Counsel  
9/10/85 9/10/85

Additional fee if any

3618 dc A.S.B.  
8

CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH LUCKNOW

T.A. NO.1757 of 1987 (T)  
(W.P. NO.2621 of 1985)

Bijai Singh Rana ..... Applicant.

Versus

Union of India & Ors ..... Respondents.

29.1.1990

Hon'ble Justice K. Nath, V.C.

Hon'ble Mr. K.J. Raman, A.M.

The list has been revised. No one is present on behalf of the petitioner.

Notice was sent to the applicant by Registered Post as per postal address given by him, but it has returned back with the postal remard that the addressee had left. The notice issued to the learned counsel for the petitioner, Sri Raj Kumar, is presumed served.

*02  
PEN 2 JET 100  
22/2  
21/2 1990  
21/2 1990*  
In the circumstances this petition is dismissed for default of the petitioner.

Sd/-

Sd/-

A.M.

V.C.

*Chukla 2/2/90*  
// True Copy //

*Deputy Registrar*  
Deputy Registrar  
Central Administrative Tribunal

Lucknow Bench,  
Lucknow

rrm/

from.

Addl.

The ~~Ex~~ Registrar.

High Court of Judicature at Allahabad,  
Lucknow Bench,  
Lucknow.

URGENT.

4/37

5/

6/

2.

The Chief Judicial Magistrate,  
Bulraich.

No. 1042

Dated: 30/9/85

Sub: Writ Petition No. 2628 of 1985;  
R.C. Agarwal and another  
Prescribed Authority/ S.D. M. Nanpara, Bulraich and others.

Sir,

With reference to your letter No. 173/85-III-B/C.J.M.(B) dt. 30-8-85 I am directed to send herewith a copy of court's order dt. 25-9-85. As informed by you that you have not received the copy of judgment dt. 2-8-85, I am to say that the same has been sent to you vide the Court's End. No. 16/Civil dt. 31-8-85. ~~A~~ A copy of said judgment is also enclosed herewith for your convenience so that you may proceed in the matter.

Kindly acknowledge the receipt.

Enccl:

- ① Copy of Ct's order  
dt. 25-9-85.
- ② Copy of Judgment  
dt. 2-8-1985.

Yours faithfully

Addl. ~~Ex~~ Registrar

h.s  
27/9/85

27/9/85